

Grants to Prasar Bharati

1349. PROF. M. V. RAJEEV GOWDA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the quantum of grants-in-aid provided to Prasar Bharati by Government since 2014, till current fiscal, year-wise; and

(b) the quantum of grants-in-aid released to Prasar Bharati since April, 2017 till February 28, 2018, month-wise?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) and (b) The information is given in the Statement-I and II.

Statement-I

*Quantum of grants-in-aid provided to Prasar Bharati by Government
since 2014, till current fiscal, year*

(i) The details of Grant-in-Aid provided to Prasar Bharati by M/o I&B from the financial year 2014-15 to 2018-19 is as under:—

(₹ in crore)

Financial Year	Grant-Aid provided to Prasar Bharati
2014-15	2437.98
2015-16	2795.89
2016-17	3132.68
2017-18	2737.86
2018-19	694.02

(ii) In addition to the above, as informed by Prasar Bharati, the details of Grant-in-Aid provided to Prasar Bharati by M/o Home Affairs and M/o DoNER from the financial year 2014-15 to 2018-19 is as under:—

(₹ in crore)

Year	Funds provided by M/o Home Affairs (for DD Kashir Channel)	Funds provided by M/o DoNER (Grants-in-aid-General for DD Arunprabha Channel)
1	2	3
2014-15	0.00	0.00
2015-16	0.00	0.00

1	2	3
2016-17	54.29	7.50
2017-18	5.26	2.50
2018-19	1.84	nil

Statement-II

Quantum of grants-in-aid released to Prasar Bharati from April, 2017 till February 28, 2018, month-wise

(i) The details of Grant-in-Aid provided to Prasar Bharati by M/o. I&B from April, 2017 till February 28, 2018 is as under:-

(₹ in crore)

Financial year 2017-18	Grant-in-aid released to Prasar Bharati month-wise
April	-
May	1008.175
June	-
July	100.00
August	198.00
September	198.00
October	198.00
November	-
December	517.27
January	-
February	90.40
TOTAL	2309.84

(ii) In addition to the above, as informed by Prasar Bharati, the details of Grant-in-Aid provided to Prasar Bharati by M/o Home Affairs and M/o DoNER from April, 2017 till February 28, 2018 is as under:

(₹ in crore)

Month	Grants received from Ministry of Home Affairs for DD Kashir Channel	Grants-in-aid General received from M/o. DoNER for DD Arunprabha Channel
1	2	3
April	0.99	0

1	2	3
May	0.53	2.5
July	0.54	0
December	3.20	0
TOTAL	5.26	2.5

Formulation of policy for social media

1350. SHRIMATI SAROJINI HEMBRAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the various steps Government has taken to curb the increasing number of trolling in various social media platforms;

(b) whether Government is going to formulate any new policy for the social media and its users;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE.): (a) Police and public order are State subjects and prevention, detection, investigation of crime are primarily the responsibility of States. On receipt of complaints from affected person, law enforcement agencies require social media platforms to remove such content or block them from viewing, and take up investigation and other action as per law against the culprits.

(b) to (d) Social media platforms are intermediaries as defined in the Information Technology (IT) Act, 2000. Government has notified the Information Technology (Intermediary Guidelines) Rules, 2011 under section 79 of the IT Act. Social media platforms are required to follow due diligence prescribed in these rules, which *inter alia* includes informing the users of computer resources not to host, display, upload, modify, publish, transmit, update or share any information that is harmful, objectionable, affects minors and is unlawful in any way. Government will further strengthen these guidelines to address new forms of challenges.